

Company: Sol Infotech Pvt. Ltd.

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Date: 24/08/2025

M/S. Benison Stock Broking Pvt. Ltd Vs National Stock Exchange Of India Ltd

Court: Securities Appellate Tribunal Mumbai

Date of Decision: March 7, 2024

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Abishek Venkataraman, Bharat Redij, Udaysingh Kashid, Pradeep Sancheti, Krushi N Barfiwala, Shlok

Bodas

Final Decision: Disposed Of

Judgement

Meera Swarup, Technical Member

1. Three weeks \tilde{A} ¢ \hat{a} , $-\hat{a}$,¢ time is allowed to the respondent to file a reply. Three weeks thereafter to file rejoinder. List for admission and for final disposal

on May 15, 2024.

2. Considering the facts and circumstances of the case, the appellant is directed to deposit 25% of the penalty amount within four weeks from today.

If the said amount is deposited, balance amount should not be recovered. Stay application is disposed of.